

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-57(PB)/2018

IN THE MATTER OF:

Bank of Maharashtra Applicant/Petitioner
Vs.
Amrapali Leisure Valley Developers Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Arun Kumar Jain, Adv.
For the Respondent : Mr. Alok Kumar Aggarwal, Adv.

ORDER

Reply by respondent has been filed and a copy thereof, has been furnished to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week with a copy in advance to the Counsel for the respondent.

List for arguments on 22nd February, 2018.

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**(M.M.KUMAR)
PRESIDENT**

Sdl-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

13.02.2018
V.Sethi